

Compensation to dependents of labourers

*419. SHRI ARVIND KUMAR SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Ministry has received representations from Ministers/MPs/ex. MPs regarding death of labourers working in private companies based at Rajkot, Gujarat and non-provision of compensation by said companies to their dependents;

(b) if so, representation-wise and company-wise details thereof along with action taken thereon;

(c) whether Government has taken action against the company/proprietors regarding non-provision of compensation to dependents of deceased labourers;

(d) if so, company-wise details thereof; and

(e) if not, the reasons and the steps Government would take to ensure compensation to kin of labourers as per the existing Labour Laws ?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR): (a) to (e) Yes, Sir. This Ministry has recently received two representations, one from Minister of State for Panchayati Raj, Government of Uttar Pradesh and another from Ex-Member of Parliament (Lok Sabha), regarding non-payment of compensation to dependents of one deceased employee working under the contractor of M/s Bhavani Energy Solutions & Technologies Pvt. Ltd. Rajkot, Gujarat in the establishment of Gujarat Energy Transmission Corporation Limited, Bhavnagar. As the concerned issue under "The Employee's Compensation Act, 1923" falls under the jurisdiction of the State Government, the matter has been taken up with Government of Gujarat. According to "Workmen's Compensation Rules, 1924", the dependent of the deceased workman is required to apply in the prescribed form to the Commissioner within 2 years of the occurrence of the accident for compensation. In the instant case, no such claim has been received from the dependent(s) of the deceased workman by the appropriate authority.

Inclusion of Bhoti language in Eighth Schedule

*420. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a demand from the people to include Bhoti language in the Eighth Schedule of the Constitution, if so, the details thereof;

(b) the reaction of Government and by when it will be done; and

(c) if not, the reasons therefor ?